

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW  
BENCH LUCKNOW

M.A. No: 2818/2005  
IN  
O.A. No. 520/2005

THIS THE 21<sup>st</sup> DAY of OCTOBER, 2005

HON'BLE SHRI S.P. ARYA MEMBER (A)

1. Parvinder Kumar son of Sri Mastram resident of Village-Sluni, district Chamba (Himachal Pradesh), S.F.A.(B) in area Organiser, SSB Nanpara, Mihipurwa, District-Bahraich.
2. Mangal Singh Negi son of Sri Borang Sukh Negi, resident of Village-Taling district-Kinnaur (Himachal Pradesh) posted as S.F.A. (B) in the office of area Organiser, area Office-Pallia C.O. Office Gori fanta.

Applicants.

By Advocate: Shri D.N. Srivastava.

VERSUS

1. Union of India, Ministry of Home affairs, through its Secretary.
2. Director General, Shashtra Seema Bal, East Block V, R.K. Puram, New Delhi.
3. Inspector General of Shashtra Seema Bal Kendriya Bhawan, Aliganj, Lucknow.
4. Deputy Inspector General (SSB) District-Bahraich.

Respondents.

BY Advocate: Shri Abhay Srivastava for Shri Prashant Kumar.

ORDER(ORAL)

BY HON'BLE SHRI S.P. ARYA, MEMBER(A)

Heard.

2. M.A. No.2818/2005 for joint prosecution is allowed. Regular O.A. number be given.
3. The applicants initially appointed on the post of SFA (V) in the office of respondents, have been transferred to Pup Rearing Centre, Gorakhpur along with others who ~~were~~ <sup>are</sup> not applicants in this Original Application. This transfer order has been assailed on the ground that

(2)

handing of dogs and pups is the duty of class IV employee and not of SFA (V)/Applicants. The work , duty and responsibility of the applicants is different than the duty and responsibility of the officials in the Pup Rearing Centre, Gorakhpur.

4. Upon hearing the counsel for the parties and perusal of records, it is found that it is for the respondents to decide who would be posted where and perform what duties. However, <sup>in view of the</sup> ~~by~~ order of 5.10.2005 (Annexure No.1) the applicants have to be relieved on or before 24<sup>th</sup> October, 2005 and in view of this urgency, it would be expedient and in the interest of justice that both the applicants make representation to respondent No. 2 regarding the transfer to the new place of posting bringing out the points on which the order is sought to be set aside by Monday <sup>now</sup> ~~soon~~ 24.10.2005 and in case such a representation is received, the applicant shall not be relieved till the disposal of their representation by speaking order, copy of which is also communicated to the applicant separately.

5. The O.A. is disposed of with the above directions. No costs.

ARYA

(S.P. ARYA)

MEMBER (A)

HLS/-